

O.A. No. 905 of 2011

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Chandini Sahoo.....Applicant
vs
Union of India & Ors.....Respondents

Order dated: 12.01.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admin.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. S. Barik, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, the widow of late Duryadhana Sahoo who was working as GDSMC of Bankhidi Branch Post Office in account with Anandpur Sub-Post Office, has filed this O.A. with the prayer "to direct the Respondents to consider her case for providing compassionate appointment in any GDSMC post".

3. Paragraph 4.8 of the O.A. reveals that instead of sending the case of the applicant to CRC, Respondent No. 2 and 3 rejected the same on the ground that she has not requisite qualification. Ld. Counsel for the applicant submits that compassionate appointment is given in relaxation of the

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normal recruitment rule and the strict rule~~s~~ of prescribed qualification is not applicable in case of the wife of the deceased employee.

4. In view of the above, Ld. Counsel for the applicant seeks liberty to approach the authorities by way of a representation.

5. Having heard Ld. Counsel for the parties, without going into the merit of this case, we allow the applicant to represent the authorities within 15 days. If such a representation is made within 15 days, Respondents are directed to consider the same and pass a reasoned order within a period of 60 days from the date of receipt of the representation.

6. With the above observation and direction, the O.A. stands disposed of.

7. Send copies of this order to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

Abdul
MEMBER (Judl.)

Abdul
MEMBER (Admn.)